



**GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFIARS**

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**Information published in pursuance of Section 4 of the  
Jammu and Kashmir Right to Information Act, 2009**

**1. The particulars of its organization, functions and duties:**

ORGANIZATION

The set up at Secretariat includes the Law Secretary, Special Secretaries, Additional Secretaries, Deputy Legal Remembrancers, FA/CAO Assistant Legal Remembrancers, Under Secretary. At Divisional level, there are Directorates of Litigation of Kashmir and Jammu headed by respective Director Litigations and assisted by Deputy Directors and Assistant Directors.

FUNCTIONS AND DUTIES

**Functioning of Law Department:**

The Department performs the following functions of legal and administrative nature:-

- a. to examine various issues received from different Departments of the Government/Corporations and to tender legal advice to the concerned Departments.
- b. to examine legislative proposals and to draft the same which include Bills, Ordinances, Notifications, rules and Regulations etc.
- c. to draft agreements/deeds to be executed by the State Government with different Organizations / Bodies / Companies etc.
- d. to administer affairs of the two Houses of the State legislature including summoning and prorogation of the sessions and grant housing/car advances in favour of the Hon'ble members of the State legislature. The salaries, allowances, pension and other privileges of the Members of the State Legislature/Ex-Legislators are also within the administrative domain of this Department.
- e. to make all necessary arrangements for conduct of cases in different courts in which the State or any of its Departments/functionaries is a party.
- f. Standing Counsels for various Departments are also appointed by this Department so that timely advice/legal assistance is provided to the Departments for proper conduct of cases.
- g. to examine of the cases for filing of appeals, reviews and revisions and SLPs before the competent courts.
- h. to appoint Notaries in different Courts and to confer powers of executive magistrates on various officers of the State Administration on the recommendations of Divisional Commissioners/ District Magistrates.

The Department is the Administrative Department for the :-

- **State Legislature.**

- **High Court and Subordinate Judiciary.**
- **Advocate General's Organization.**
- **State Legal Services Authority**
- **State Human Rights Commission.**
- **State Accountability Commission.**
- **Motor Accidents Claims Tribunals.**
- **Industrial/Labour Tribunal.**
- **Directorates of Litigation Jammu / Srinagar .**
- **Directorate of Urdu Coordination Cell.**

**2. The powers and duties of the officers and employees:**

Same as given at 1 above.

**3. The procedure followed in the decision making process including channels of supervision and accountability:**

**A) Legal Advice**

References received from various Departments of the State Government seeking legal advice are examined by concerned officers as per the distribution of work and with the approval of Law Secretary and Law Minister, wherever necessary, the legal advice is given to the concerned Department.

**B) Judicial**

**(i) Appointment of Law Officers:-**

The proposal for appointment of Law Officers viz. Advocate General, Additional Advocate General(s), Deputy Advocate General(s), Government Advocates and Standing Counsel is finalized after obtaining the approval of the Hon'ble Minister of Law, Justice and Parliamentary Affairs .

**C) Notary**

(i) Appointment and removal of Notaries.

**D) Administration**

All administrative matters are decided as per the prescribed rules and instructions issued by Government.

**4. The norms set by it for the discharge of its functions:**

Same as given at 3 above.

**5. The rules, regulations, instructions, manuals and records held by it or under its control or used by its employees for discharging its functions:**

Law Department Manual and circular instructions issued from time to time.

**6. A statement of the categories of documents that are held by it or under its control:**

Acts /Ordinances enacted/promulgated, Statutory Rules and Orders, Register of Notaries.

**7. The particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof:**

The Acts are put on public domain as and when the views of public are solicited..

**8. A directory of its officers and employees:**

The directory of the officers and employees is given at its website [www.jklaw.nic.in](http://www.jklaw.nic.in).

**9. The monthly remuneration received by each of its officers and employees, including the system of compensation as provided in its regulations:**

A statement showing name of post with classification and scale of pay with increments attached thereto is given at

**10. The budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports on disbursements made:**

There is no allocation under plan scheme.

**11. The manner of execution of subsidy programmes, including the amounts allocated and the details of beneficiaries of such programmes:**

There is no subsidy programmes to be executed by this Department.

**12. Particulars of concessions, permits or authorizations granted by it:**

There are no such schemes under this Department.

**13. Details in respect of the information, available to or held by it, reduced in an electronic form:**

The information pertaining to this Department is available on the website [www.jklaw.nic.in](http://www.jklaw.nic.in).

**14. The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use:**

The information is being provided through PIOs/APIOs of the department which are available in the office during office timings.

**15. The names, designations and other particulars of the public information officers:**

The particulars of the Public Information Officers/Assistant Public Information Officers designated by the Department of Legal Affairs are given below:

No.	Name of the Office / Organisation	Particulars of PIOs and Ist Appellate Authority	
		PIO	1 <sup>st</sup> AA
1.	Administrative Department	Shri Achal Sethi Deputy Legal Remembrancer 9419187234	Shri Irshad Ahamd Mir Additional Secretary 9419010413
2.	Advocate General	Shri Sardari Lal Administrative Officer 9419159822	Shri M.I. Qadri Advocate General 9419002221
3.	Director Litigation Kashmir	Mtr. Tanvir Mufti Dy. Director Litigation 9419553235	Shri Fayaz Ahmad Sheikh Director Litigation Kashmir
4.	Director Litigation Jammu	Shri Jung Bhadur Dy. Director Litigation 9419682293	Shri A.K.Amberdar Director Litigation

5.	Legislative Assembly	Shri Bashir Ahmad Wani Dy. Secretary	Shri Mohammad Ramzan Secretary Assembly 9419000860
6.	Legislative Council	Shri Ab. Rashid Pandow Dy. Secretary	Shri Mohammad Ahsraf Mir Secretary
7.	Urdu coordination Cell	Shri G.N.Ghanai Dy. Draftsman	Shri Gul Mohammad Bhat Director UCC 9419016711
8.	Accountability Commission	Mtr Anjum Wani Deputy Registrar	Smt. Anita Koul Secretary Accountability Commission 9906088429
9.	State Human Rights Commission	Shri Mushtaq Hussain Khan Administrative Officer 9906577910	Shri T.A.Bandey Secretary SHRC 99419008252

**(xvii) Such other information as may be prescribed:**

This Department has nothing special to mention.

**Annual Plan Proposal under NFB Sector, 2012-13 relating to development of  
infrastructural facilities for the Judiciary  
/ Revised Estimates, 2011-12  
Department of Law, Justice and Parliamentary Affairs.**

(Object wise breakup)  
(Rupees in Lacs)  
G.N-0

S.No	Code	Object of expenditure	Outlay,2011-12	Exp.ending Oct.2011	Anticipated Exp.2011-12	Proposed outlay 2012-13
1	2	3	4	5	6	7
1		<b>REVENUE</b>	-	-	-	-
2		<b>CAPITAL</b>				
		<b>KASHMIR DIVISION</b>				
	11	(i) Ongoing works	1095.29	163.04	1095.29	861.86
	16	(ii) New Works	104.71	54.58	104.71	1505.52
<b>(A)</b>		<b>TOTAL</b>	<b>1200.00</b>	<b>217.62</b>	<b>1200.00</b>	<b>2367.38</b>
		<b>JAMMU DIVISION</b>				
	11	(i) Ongoing works	186.96	86.96	186.96	1978.00
	16	(ii) New Works	813.04	111.80	813.04	409.00
<b>(B)</b>		<b>TOTAL</b>	<b>1000.00</b>	<b>198.76</b>	<b>1000.00</b>	<b>2387.00</b>
		<b>Grand Total (A+B)</b>	<b>2200.00</b>	<b>416.38</b>	<b>2200.00</b>	<b>4754.38</b>

**Annual Plan Proposal under NFB Sector, 2012-13 relating to development of infrastructural  
facilities for the Judiciary  
/ Revised Estimates, 2011-12  
Department of Law, Justice and Parliamentary Affairs.**

**(Schematic breakup)  
(Rupees in Lacs)  
(G.N-2)**

S. No	code	Name of the Scheme / Work	Outlay, 2011-12	Exp.ending Oct.2011	Anticipated Exp. 2011-12	Proposed Outlay 2012-13				
						Revenue	Capital			
							Normal	projectized	Total Capital (8+9)	Total outlay (7+10)
1	2	3	4	5	6	7	8	9	10	11
		<b>KASHMIR DIVISION</b>								
		<b>(ON GOING WORKS)</b>								
1	0010	Construction of District Court Complex, at Mominabad, Srinagar	769.43	-	769.43	-	-	433.92	433.92	433.92
2	0020	Construction of Lawyers Chambers at Srinagar.	100.00	-	100.00	-		200.00	200.00	200.00
3	0030	Construction of Court Building for Principal District and Sessions Judge, Baramullah.	58.38	58.38	58.38	-		-	-	-
4	0040	Construction of Munsiff Court at Pampore, District Pulwama.	32.86	32.86	32.86	-	-	57.14	57.14	57.14
5	0050	Construction of Administrative Block for the office of the Advocate General within High Court premises Srinagar.	38.33	38.33	38.33	-	-	57.80	57.80	57.80
6	0060	Construction of Conference Hall at High Court Complex, Srinagar.	62.82	-	62.82	-	-	-	-	-
7	0070	Development of infrastructural facilities (repair/renovation) for J&K High Court wing at Srinagar.	33.47	33.47	33.47	-	-	-	-	-
8	0080	Construction of front office of J&K High Court Legal Services Committee, Srinagar.	22.36	22.36	22.36	-	-	-	-	-
9	0090	Construction of Munsiff Court & residential quarter at Diskit Nobra.	50.13	-	50.13	-	-	40.00	40.00	40.00
1	2	3	4	5	6	7	8	9	10	11
10	0100	Construction of balance works of the additional Court rooms of new wing of J&K High Court, Srinagar	32.22	32.22	32.22	-	-	-	-	-

1		Conversion of old Muhafiz Khana into State Human Rights Commission Office at Moulana Azad Road, Srinagar.	-	-	-	-	-	73.00	73.00	73.00
		<b>Total Ongoing Works</b>	<b>1200.00</b>	<b>217.62</b>	<b>1200.00</b>	-	-	<b>861.86</b>	<b>861.86</b>	<b>861.86</b>
		<b>New Works</b>								
1		Construction of Munsiff Court at Magam Budgam.	-	-	-	-	-	158.20	158.20	158.20
2		Development of infrastructure facilities (repair/renovation) phase 2 <sup>nd</sup> High Court at Srinagar.	-	-	-	-	-	95.00	95.00	95.00
3		Development of parking areas in the premises of High Court Complex, Srinagar.	-	-	-	-	-	22.32	22.32	22.32
4		Acquisition of land/construction of District Court Complex at Pulwama.	-	-	-	-	-	400.00	400.00	400.00
5		Acquisition of land/construction of District Court Complex at Kulgam, Shopian & Bandipora.	-	-	-	-	-	600.00	600.00	600.00
6		Construction/face lifting of District Court Complex at Ganderbal.	-	-	-	-	-	30.00	30.00	30.00
7		Construction of Directorate of Litigation Kashmir in the premises of New District Court Complex Mominabad, Srinagar.	-	-	-	-	-	100.00	100.00	100.00
8		Construction of Lawyers Chambers in the premises of New District Court Complex, Mominabad, Srinagar.	-	-	-	-	-	100.00	100.00	100.00
		<b>Total New works</b>	-	-	-	-	-	<b>1505.52</b>	<b>1505.52</b>	<b>1505.52</b>
(A)		<b>Total Kashmir Division</b>	<b>1200.00</b>	<b>217.62</b>	<b>1200.00</b>	-	-	<b>2367.38</b>	<b>2367.38</b>	<b>2367.38</b>

<b>(Ongoing + New works)</b>										
<b>JAMMU DIVISION</b>										
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>	<b>7</b>	<b>8</b>	<b>9</b>	<b>10</b>	<b>11</b>
<b>(ON GOING WORKS)</b>										
1	0010	Construction of Lawyers Chambers at Jammu.	100.00	-	100.00	-	-	200.00	200.00	200.00
2	0020	Construction of District Court Complex, Udhampur.	34.96	34.96	34.96	-	-	-	-	-
3	0030	Construction of District Court Complex, Doda.	52.00	52.00	52.00	-	-	250.00	250.00	250.00
4	0040	Repair/renovation of District Court at Jammu.	22.00	22.00	22.00	-	-	-	-	-
5	0050	Repair/renovation of High Court at Jammu.	28.00	28.00	28.00	-	-	28.00	28.00	28.00
6	0060	Repair/renovation of residential quarter for Munsiff (JMJC) at Akhnoor.	5.00	5.00	5.00	-	-	-	-	-
7	0070	Repair/renovation and addition/alteration of record room in Court Complex, Poonch.	40.00	40.00	40.00	-	-	-	-	-
8	0080	Additional Accommodation (Retiring room for CJMs) to Court, at Reasi.	5.00	-	5.00	-	-	-	-	-
9	0090	Additional Accommodation (Judicial Lock up room & Lawyers Chambers & Toilet block) to Court at Reasi.	14.00	14.00	14.00	-	-	-	-	-
10	0100	Extending of digital boards from High Court Complex to District Court Complex at Jammu.	2.80	2.80	2.80	-	-	-	-	-
11	0110	Construction of New Legislative Complex at Jammu.	696.24	-	696.24	-	-	1500.00	1500.00	1500.00
		<b>Total Ongoing works</b>	<b>1000.00</b>	<b>198.76</b>	<b>1000.00</b>	<b>-</b>		<b>1978.00</b>	<b>1978.00</b>	<b>1978.00</b>
		<b>New Works</b>								
1		Shifting of HT/LT lines and rising of mains & distribution mains of	-	-	-	-	-	20.00	20.00	20.00

		PHE passing through proposed land required for construction of Court Complex at Ramnagar. Rs= 20.00 lacs.								
2		Acquisition of land/construction of District Court Complex at Samba.	-	-	-	-	-	200.00	200.00	200.00
3		Construction of Court Complex building/compound wall and repairs/renovation of residential quarter of Munsiff at Koteranka, District Rajouri.	-	-	-	-	-	50.00	50.00	50.00
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>	<b>7</b>	<b>8</b>	<b>9</b>	<b>10</b>	<b>11</b>
4		Replacement of 03 Nos. old chillers by. New air conditioning plant at High Court Complex, Jammu	-	-	-	-	-	139.00	139.00	139.00
		<b>Total New works</b>	-	-	-	-	-	<b>409.00</b>	<b>409.00</b>	<b>409.00</b>
<b>(B)</b>		<b>Total Jammu Division (Ongoing + New works)</b>	<b>1000.00</b>	<b>198.76</b>	<b>1000.00</b>	-	-	<b>2388.00</b>	<b>2388.00</b>	<b>2387.00</b>
		<b>Grand Total (A) + (B)</b>	<b>2200.00</b>	<b>416.38</b>	<b>2200.00</b>	-	-	<b>4754.38</b>	<b>4754.38</b>	<b>4754.38</b>

**Annual Plan Proposal, 2012-13 for development of infrastructural facilities for the Judiciary /  
Revised Estimates, 2011-12  
Department of Law, Justice and Parliamentary Affairs.**

**(Works Statement)  
(Rupees in Lacs)**

1		Name of Scheme /Work	Date of Start	Estimated Cost	AA accorded Yes or No	Executing Agency	Outlay 2011-12	Expending Oct.2011	Anticipated Exp.2011-12	Proposed Outlay (Capital) 2012-13
1	2	3	4	5	6	7	8	9	10	11
		<b>KASHMIR DIVISION</b>								
		<b>(ON GOING WORKS)</b>								
1	0010	Construction of District Court Complex, at Mominabad, Srinagar.	2005-06	8200.03 Phase 1 <sup>st</sup> 5403.00	Yes	P.W.D	769.43	-	769.43	433.92
2	0020	Construction of Lawyers Chambers at Srinagar.	2006-07	588.40	-	J&K PCC	100.00	-	100.00	200.00
3	0030	Construction of Court Building for principal District and Sessions Judge, Baramullah.	2006-07	235.16	-	P.W.D	58.38	58.38	58.38	-
4	0040	Construction of Munsiff Court at Pampore, District Pulwama.	2010-11	182.86 Rev. Cost. 240.00	yes for original cost	J&K PCC	32.86	32.86	32.86	57.14
5	0050	Construction of Administrative Block for the office of the Advocate General within High Court premises Srinagar.	2010-11	126.13	yes	J&K PCC	38.33	38.33	38.33	57.80
6	0060	Construction of Conference Hall at High Court	2010-11	102.82	yes	J&K PCC	62.82	-	62.82	-

		Complex, Srinagar.								
1	2	3	4	5	6	7	8	9	10	11
7	0070	Development of infrastructural facilities (repair/renovation) for J&K High Court wing at Srinagar.	2010-11	100.00	yes	P.W.D	33.47	33.47	33.47	-
8	0080	Construction of front office of J&K High Court Legal Services Committee, Srinagar.	2011-12	22.36	yes	P.W.D	22.36	22.36	22.36	-
9	0090	Construction of Munsiff Court & residential quarter at Diskit Nobra.	2011-12	90.13	yes	P.W.D	50.13	-	50.13	40.00
10	0100	Construction of balance works of the additional Court rooms of new wing of J&K High Court, Srinagar	2011-12	32.22	yes	P.W.D	32.22	32.22	32.22	-
11		Conversion of old Muhafiz Khana into State Human Rights Commission Office at Moulana Azad Road, Srinagar.	-	88.00	yes	P.W.D	-	-	-	73.00
		<b>Total Ongoing works</b>	-	-	-	-	<b>1200.00</b>	<b>217.62</b>	<b>1200.00</b>	<b>861.86</b>
		<b>New Works</b>								
1		Construction of Munsiff Court at Magam Budgam.	2012-13	158.20	-	-	-	-	-	158.20
2		Development of infrastructure facilities (repair/renovation) phase 2 <sup>nd</sup> High Court at Srinagar.	2012-13	95.00	-	-	-	-		95.00
3		Development of parking areas in the premises of High Court Complex,	2012-13	22.32	-	-	-	-		22.32

		Srinagar.								
4		Acquisition of land/construction of District Court Complex at Pulwama.	2012-13	1052.00	-	-	-	-	-	400.00
5		Acquisition of land/construction of District Court Complex at Kulgam, Shopian & Bandipora.	2012-13	-	-	-	-	-	-	600.00
6		Construction/face lifting of District Court Complex at Ganderbal.	2012-13	-	-	-	-	-	-	30.00
7		Construction of Directorate of Litigation Kashmir in the premises of New District Court Complex Mominabad, Srinagar.	2012-13	-	-	-	-	-	-	100.0
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>	<b>7</b>	<b>8</b>	<b>9</b>	<b>10</b>	<b>11</b>
8		Construction of Lawyers Chambers in the premises of New District Court Complex, Mominabad, Srinagar.	2012-13	-	-	-		-	-	100.00
		<b>Total New works</b>	-	-	-	-	-	-	-	<b>1505.52</b>
<b>(A)</b>		<b>Total Kashmir Division (Ongoing + New works)</b>	-	-	-	-	<b>1200.00</b>	-	-	<b>2367.38</b>
		<b>JAMMU DIVISION (ON GOING WORKS)</b>								
1	0010	Construction of Lawyers Chambers at Jammu.	2005-06	1017.50	-	J&K PCC	100.00	-	100.00	200.00
2	0020	Construction of District Court Complex, Udhampur.	2009-10	276.04	Yes	J&K PCC	34.96	34.96	34.96	-
3	0030	Construction of District Court Complex, Doda.	-	212.00 Rev.	yes for origin	J&K PCC	52.00	52.00	52.00	250.00



		land required for construction of Court Complex at Ramnagar. Rs= 20.00 lacs								
2		Acquisition of land/construction of District Court Complex at Samba.	2012-13	-	-	-	-	-	-	200.00
3		Construction of Court Complex building/compound wall and repairs/renovation of residential quarter of Munsiff at Koteranka, District Rajouri.	2012-13	-	-	-	-	-	-	50.0
4		Replacement of 03 Nos. old chillers by. New air conditioning plant at High Court Complex, Jammu	2012-13	-	-	-	-	-	-	139.00
		<b>Total New works</b>	-	-	-	-	-	-	-	<b>409.00</b>
(B)		<b>Total Jammu Division (Ongoing + New works)</b>	-	-	-	-	<b>1000.00</b>	<b>198.76</b>	<b>1000.00</b>	<b>2387.00</b>
		<b>Grand Total (A) + (B)</b>					<b>2200.00</b>	<b>416.38</b>	<b>2200.00</b>	<b>4754.38</b>

**Annual Plan Proposal, 2012-13 under Centrally Sponsored Scheme (CSS) relating to development of infrastructural facilities for the Judiciary**

**Department of Law, Justice and Parliamentary Affairs.**

**Statement (G.N-6)  
(Rupees in Lacs)**

<b>S. No</b>	<b>Code</b>	<b>Name of Scheme /Work</b>	<b>Pattern of sharing Centre: State 75:25</b>	<b>Outlay 2011-12</b>	<b>Expenditure ending Oct.2011</b>	<b>Anticipated Exp.2011-12</b>	<b>Demand (Central Share) 2012-13</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>	<b>7</b>	<b>8</b>
		<b>Kashmir Division</b>					
1	0010	Construction of District Court Complex, at Mominabad, Srinagar.		709.00	140.00	709.00	1250.00
2	0020	Construction of Court Building for Principal District and Sessions Judge, Baramullah.		50.00	-	50.00	-
3	0030	Construction of Munsiff Court at Pampore, District Pulwama.		50.00	-	50.00	-
4		Construction of District Court Complex at Pulwama.		-	-	-	200.00
<b>(A)</b>		<b>Total (Kashmir Division)</b>			<b>140.00</b>	<b>809.00</b>	<b>1450.00</b>
		<b>Jammu Division</b>					
1	0020	Construction of District Court Complex, Udhampur.		35.00	-	35.00	-
2	0030	Construction of District Court Complex, at Doda.		50.00	-	50.0	750.00
3	0040	Development of infrastructural facilities (repair/renovation) in the District Court Complex at Jammu.		22.00	-	22.00	-
4	0080	Additional Accommodation (Retiring room for CJMs) to Court, at Reasi.		10.00	10.00	10.00	-
<b>(B)</b>		<b>Total (Jammu Division)</b>		<b>117.00</b>	<b>10.00</b>	<b>117.00</b>	<b>750.00</b>
		<b>Grand Total (A) + (B)</b>		<b>926.00</b>	<b>150.00</b>	<b>926.00</b>	<b>2200.00</b>